

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Shri Santosh Bagrodia, not present; Shrimati Hema Malini, not present; Shrimati Prema Cariappa, not present.

The Constitution (Amendment) Bill, 2006 (Insertion of New Article 21B and to Amend Article 51A.)

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI E.M. SUDARSANA NATCHIAPPAN: Sir, I introduce the Bill.

THE WORKING CHILDREN (RESCUE, REHABILITATION AND WELFARE) BILL, 2006

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for the identification of children employed in industries, occupations, households and establishments, eateries, etc., for rescuing them from such employment and for their proper rehabilitation and for welfare measures to be undertaken by the State through education, training and such other measures for the rescued working children and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI E.M. SUDARSANA NATCHIAPPAN: Sir, I introduce the Bill.

THE COMMERCIALISED GIRL CHILD TRAFFICKING (PREVENTION, REHABILITATION AND WELFARE) BILL, 2006.

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for the prevention of commercialised girl child trafficking wherein a girl child is forced into prostitution after luring, procuring or kidnapping her or dedicating her as *devadasi* for commercial gains by providing deterrent punishment including capital punishment for such commercialisation and for rehabilitation of such girl child and for welfare measures to be undertaken by Government and for matters connected therewith and incidental thereto.